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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 379/92

Transfer Application No.

Date of Decision 19.9.1995

D.R.Hiramath & Ors.

Petitioner/s

Ms.Nilima(for Shri S.P.Saxena).

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri Suresh Kumar(for Shri M.I.Sethna)

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member(J),

Hon'ble Shri. M.R.Kolhatkar, Member(A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. HEGDE)
MEMBER(J).

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No. 379/92.

D.R.Hiramath & Ors. ... Applicants.

V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicants by Ms.Nilima.

Respondents by Shri Suresh Kumar.

Oral Judgment:-

(Per Shri B.S.Hegde, Member(J) ¶ Dt. 19.9.1995.

Heard Ms.Nilima for Shri S.P.Saxena, counsel for the applicants and Shri Suresh Kumar for Shri M.I.Sethna, counsel for the Respondents. The learned counsel for the applicant during the course of hearing conceded that the subject matter is covered by the decision of the Appex Court in Union of India and Ors. V/s. G.Vasudevan Pillai and Ors.(1995(1) SCALE S.C. 9) and thereby the petition is not pressed. However, the learned counsel for the applicant draws our attention that a Review Petition has been filed before the Supreme Court which is pending for consideration. In case the Review Petition is allowed the applicants may be permitted to approach this Tribunal, if they so desire.

2. Accordingly, liberty is given to the applicants to approach this Tribunal, in case the Review Petition is allowed by the Supreme Court. With the above directions the OA is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

B.S.Hegde

(B.S.HEGDE)
MEMBER(J).

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 859/95

Ashok Kumar Nair and 15 Others.

v/s.

Union of India through
The Secretary
Ministry of Defence,
South Block,
New Delhi.

The Controller of
Defence Accounts (Pension)
Allahabad.

The Chief Engineer
Southern Command
Poona.

The Officer-in-Charge
No.2 Wing, I.A.F.
Lohegaon,
Poona.

The Officer-in-Charge
Army Medical Corps.
Lucknow,

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Appearance:

Shri S.P. Saxena, counsel
for the applicant.

Shri R.K. Shetty, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 4.7.95

¶ Per Shri B.S. Hegde, Member (J) ¶

Heard counsel for the parties and
perused the records. The learned counsel for the
applicant during the course of hearing conceded
that the subject matter is covered by the decision
of the Apex Court in Union of India and Ors. v/s.
G. Vasudevan Pillai and Ors. 1995(1) SCALE S.C. 9
and thereby the petition is not pressed. However
the learned counsel for the applicant draws our

(11)

: 2 :

attention that a Review Petition has been filed before the Supreme Court which is pending for consideration. In case the Review Petition is allowed the applicant may be permitted to approach this Tribunal, if he so desires.

2. Accordingly liberty is given to the applicant to approach this Tribunal, in case the Review Petition is allowed by the Supreme Court. With the above directions O.A. is disposed of.

(P.P. Srivastava)
Member (A)

(B.S. Hegde)
Member (J)

NS

Original True Copy
S. S. Hegde
Section Officer
Central Admin. Tribunal
1 Bonner Road